NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV

1. C.P. (IB)/381(MB)2023

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.05.2023**

Name of the Parties: Blacksoil Capital Private Limited
VS
Shree Naman Developers Private Limited

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Prakruti Joshi, Ld. Counsel for the Petitioner present. None present on behalf of the Corporate Debtor.
2. Ld. Counsel for the Applicant submits that she wants to cite a decision in support of the contention that application for breach of consent terms is maintainable.
3. List this matter on **18.05.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/NP/